

Item No. 1

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

02.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI alongwith HIO Insp. S. Sridhar Iyer.
Sh. Pradeep Rana, Ld. Counsel for A-1, A-2, A-3, A-6, A-7 & A-8 alongwith A-6 in person.
Sh. Bahul Kalra, Ld. Counsel for A-5.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 & A-11.
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.
Sh. C.S. Gupta & Sh. Anand Shukla, Ld. Counsels for A-4, A-13 & A-14 alongwith A-13 & A-14 in person.
A-4 i.e. the company M/s Samadhan Management Pvt. Ltd is represented by A-13.
A-9 has not been summoned in this case.

Separate applications have been moved on behalf of A-10, A-11 & A-12 for their exemption from personal appearance for today. For the reasons stated therein, same are allowed for today only.

Fresh verification report with regards to the present residence of accused Sunny Kalra at Gurugram, Haryana has been filed by the HIO. Same is taken on record.

It is submitted by Mr. Rana Advocate that today he is pressing the bail application of only one of the accused i.e. A-6 Sunny Kalra as he alone is present in India whereas the other accused namely Sajan Kalra (A-2), Versha Kalra (A-3), Aarti Kalra (A-7) & Sanjay Kalra (A-8) are still in Oman and are expected to return to India within a month. Accordingly, arguments have been heard on the bail application of accused Sunny Kalra.

List for order on the bail application of accused Sunny Kalra on 03.09.2020 and for further proceedings on 07.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
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Item No. 2
CBI Case No. 214/2019
CBI Vs. Srichand Etc. (Chanderlok CGHS)

02.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Accused No. 7 in person.
None for remaining accused.
(Trial qua A-10 Ramesh Chandra has been separated vide
order dt. 09.01.2020)
A-13 has already been discharged by the Hon'ble High Court
vide order dt. 17.09.2019.

Statement of accused P.K. Thirwani U/s 313 Cr. PC recorded
today.

List on the dates already fixed i.e. 07.09.2020 for recording of
statement U/s 313 Cr. PC of all the remaining accused i.e. Srichand (A-1),
Anna Wankhede (A-2), S.P. Saxena (A-4), Rohit Kumar (A-6), Narayan
Diwakar (A-8) and Mohit Saxena (A-15).

The Ahlmad is directed to send the copy of the order to the
Computer Incharge, RADC, New Delhi who shall upload it on the official
website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/02.09.2020

Item No. 3
CBI Case No. 242/2019
CBI Vs. M. Waheed (Chinar CGHS)

02.09.2020.


Present:- Sh. Neetu Singh, Ld. PP for CBI.
A-1 has already expired. Proceedings against him stand abated in view of order dt. 30.01.2019.
Sh. Amish Dabas, Ld. Counsel fo A-2.
Sh. D.B. Goswami, Ld. Counsel for A-3, A-4 & A-5.
Sh. R.P. Shukla, Ld. Counsel for A-6.
Sh. Harish Dasan, Ld. Counsel for A-7.
Sh. Anil Kumar, Ld. Counsel for A-8.

Mr. Anil Kumar has filed Vakalatnama today on behalf of A-8 Raman Verma which is taken on record.

Final arguments heard today for about an hour.

At the request of Ld. Defence Counsels, adjourned for remaining final arguments to the date already fixed i.e. 03.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/02.09.2020